

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI**

**Original Application No. 128/2025**

**In the Matter of:**

Raja Muzaffar Bhat

**(Applicant)**

**Versus**

Union Territory of Jammu & Kashmir and Ors

**(Respondents)**

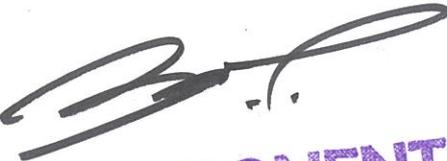
**Reply Affidavit on behalf of the Respondent No.2.**

***The Respondent No 2 begs to state as follows:***

I, Dr. Basharat Qayoom, Deputy Commissioner Pulwama, Union Territory of Jammu and Kashmir do hereby solemnly affirm and state as under:

1. That I am presently serving as Deputy Commissioner, Pulwama, UT of Jammu and Kashmir and as such I am well aware of the facts of the present matter.
2. That I most humbly and respectfully submit that the Deponent herein, holds the highest regard and utmost respect for this Hon'ble Tribunal and directions issued by this Hon'ble Tribunal. It is submitted with humility that the deponent has always prioritized the prompt and sincere implementation of the Hon'ble Tribunal's orders, recognizing that administrative indifference is impermissible and frowned upon in the eyes of law.



  
**DEPONENT**

3. That the applicant filed the above titled application under Section 14 & 15 of the National Green Tribunal Act 2010 wherein the applicant has raised questions with respect to the proposed felling of large number of trees in Newa Karewas Region which falls in the Qariwa-Ranbirpura in District Pulwama of Jammu & Kashmir for setting a new campus of NIT, Srinagar at Newa Pulwama. Subsequent thereupon, the Hon'ble Tribunal passed the order Dated 01-04-2025 wherein the official respondents were directed to file their responses/reply with respect to the subject matter of the application.
4. That from the perusal of the documents available on record, a communication bearing No. NITS/R/24/126 Dated:09/08/2024 was received from the National Institute of Technology, Srinagar for clear delineation of State and Proprietary Land adjoining Wadipora-Newa Pulwama Road followed by another communication bearing No. NITS/R/2024/189 Dated: 02/12/2024 seeking deputation of revenue officials for the process of finalization of the land acquisition proposal for the said site. Consequently, a team of officers/officials for the process of preparation of revenue papers was constituted vide this office No. DCP-SQ/24-25/2148-58 Dated:24/12/2024, which could not materialize owing to the fact that the comprehensive proposal from the NIT Srinagar was not received. In this regard, a meeting was convened by the Advisor to the Hon'ble Chief Minister on 18/02/2025 which was attended by the representative of the NIT Srinagar and the Deputy commissioner Pulwama apart



  
**DEPONENT**

from other officers. In the said meeting, the representative of the NIT, Srinagar was advised to submit a comprehensive proposal with justification, proper land use plan and approval of the competent authority for processing the case. However, no such proposal has been received which could have enabled the office of the Deputy Commissioner Pulwama to process the case in accordance with the norms governing the field. In pursuance of the said meeting, the matter involved was taken up with the Divisional Commissioner Kashmir by the Under Secretary to Government, Revenue Department J & K vide communication bearing No.REV-LAJK/8/2024(7446123) Dated:27/03/2025. Consequent thereupon, the subject involving the proposed transfer of state land adjoining Wadipora Newa Pulwama, District Pulwama for New Campus of National Institute of Technology Srinagar was shared with the Deputy Commissioner Pulwama within the territorial jurisdiction of which the land proposed is situated and it was requested to take appropriate necessary action in this regard. Acting upon the same, a communication bearing No. DCP-SQ/24-25/3167 Dated:29/03/2025 was addressed to the Registrar NIT Srinagar for the submission of a comprehensive proposal for processing the case as desired in the meeting mentioned supra. However, the addressee could not submit the same which has led to the issuance of reminder alongwith the issuance of communication to the Divisional Commissioner Kashmir vide No. DCP-SQ/25-26/284-88 Dated:25/04/2025 wherein the matter exigent in nature was requested to be pursued from the office of the Divisional Commissioner Kashmir for an early response from the NIT



  
**DEPONENT**

authorities. It is in place to mention that the proposal sought is still awaited as on date and as soon as the same is received, the case shall be processed strictly as per the governing norms.

5. That from the bare reading of the instant application, it is explicitly clear that the said original application is grounded merely on apprehension when the fact is that there is admittedly no violation/contravention of any act and the rules framed thereunder which could be acted upon/dealt with at this juncture. It is pertinent to mention here that it is the bounden duty of the official respondents to facilitate the acquisition of land meant for the public purpose and at the same time, the said respondents are fully acquainted with the fact that it is incumbent upon them to strictly adhere to the norms governing the subject in hand.



A handwritten signature in black ink, appearing to be "Dr. Basharat Qayoom".

**Dr. Basharat Qayoom,  
Deputy Commissioner Pulwama**

**DEPONENT**

Pulwama

Dated: 24/07/2025

VERIFICATION

I, Dr. Basharat Qayoom, Deputy Commissioner Pulwama, Union Territory of Jammu and Kashmir, having my office address at Ground Floor, Mini Secretariat, Pulwama-192301 do hereby and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this 24<sup>th</sup> day of July, 2025 at Pulwama.



Dr. Basharat Qayoom,  
Deputy Commissioner Pulwama



Certified that the contents of the affidavit are declared on oath this 24/07/2025 before me by the

deponent. The deponent is identified by KHURSHID AH. MIR

S/o GH. NABI MIR

R/o Avergund Rajpora  
District Pulwama.

IDENTIFIED BY  


  
24/7/2025  
ADVOCATE  
MIR SHAKEEL AHMAD  
NOTARY DIST. COURT  
PULWAMA



राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर  
**NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR**  
 Hazratbal, Kashmir (J&K)-190006

The Deputy Commissioner  
 District Pulwama  
 Jammu & Kashmir, India

3927  
 Jammu & Kashmir Secretariat  
 Jammu/Srinagar  
 Received on 16-08-2024

No. NITS/R/24/126

Dated 09-08-2024

Subject: Request for Clear Delineation of State and Proprietary Land Adjoining Wadipora-Newa Pulwama Road

Sir,

I hope this letter finds you in good health. On behalf of the National Institute of Technology (NIT) Srinagar, I would like to extend our sincere thanks to your esteemed office for deputing a team of revenue officials to facilitate our recent visit to the State Land adjoining the Wadipora-Newa Pulwama road.

During the visit, the team from NIT Srinagar, in collaboration with the deputed revenue officials, was able to assess the available land. The revenue officials apprised us that while a substantial portion of the land is government-owned, there are certain parcels of proprietary land interspersed within this chunk.

We kindly request your good office to provide us with a detailed map of Khewat no. 48, clearly depicting the delineation between the State Land and the proprietary land within the mentioned location. This clarity will enable us to take the necessary steps and further discuss our expansion plans with the Honourable Lieutenant-Governor of Jammu & Kashmir.

We would be extremely grateful for your prompt assistance in this matter and look forward to your positive response.

With warm regards,

*Atikur Rahman*  
 09/08/24  
 Prof. Atikur Rahman  
 (i/c Registrar)

Copy for information to:

1. Principal Secretary to Hon'ble Lt. Governor of J&K for the kind information of the Lt. Governor
2. Dean P&D, NIT Srinagar
3. Special Secretary to Director for kind information of the Director



राष्ट्रीय प्रौद्योगिकी संस्थान श्रीनगर  
NATIONAL INSTITUTE OF TECHNOLOGY SRINAGAR  
Hazratbal, Kashmir (J&K)-190006

The Deputy Commissioner  
District Pulwama  
Jammu & Kashmir, India

No. NITS/R/2024/189

Dated 02.12.2024

**Subject:** Request for Deputation of Revenue Officials for Finalization of Land Acquisition Proposal for NIT Srinagar at Newa Pulwama

Respected Sir,

I hope this letter finds you in good health. At the outset, I would like to express sincere gratitude for your cooperation in supporting NIT Srinagar's efforts to identify a suitable site for its new campus.

I am writing to request the deputation of revenue officials from the Newa Pulwama Nayabat office to NIT Srinagar for the finalization of the land acquisition proposal for the site at Newa Pulwama, along the Wadipora-Newa road.

It is requested that, preferably, the concerned Naib Tehsildar and Patwari of the area be assigned to this task. The deputation may be arranged for one day between December 9 and 12, 2024, at your convenience, to facilitate the timely completion of the process.

We would be grateful for your prompt attention to this matter and look forward to your positive response.

With warm regards,

ABC  
Per NIT Srinagar  
*[Signature]*

*[Signature]*  
Prof. Atikur Rahman  
(I/C Registrar)

Copy for information to:

- 1) Dean P&D, NIT Srinagar
- 2) Special Secretary to Director for kind information of the Director

125430  
6-12-24

*[Signature]*  
7/12/24

Jammu &amp; Kashmir (UT)

حکومت جموں و کشمیر

## OFFICE OF THE DEPUTY COMMISSIONER PULWAMA

از دفتر ڈپٹی کمیشنر پلوامہ

**Subject:- Transfer of State land measuring 4834 Kanals and 19 Marlas for new Campus of National institute of Technology Srinagar, Hazratbal J&K.**

Apropos to the subject cited above, a team of following officers /officials is hereby constituted in order to expedite preparation of required revenue papers:-

1. Naib Tehsildar Newa.
2. Naib Tehsildar Kakapora
3. GQ Trich
4. GQ Parigam
5. Pat Patalbagh
6. Pat Kangan
7. Pat Newa.

The team shall report the office of the undersigned on 26/12/2024 at 11:00 hrs positively.

Assistant Commissioner (Rev),  
Pulwama.

Dated: 24 /12/2024

No. DCP-SQ/24-25/2148-58

Copy to the:-

1. Tehsildar Pulwama/ Pampore/ Kakapora/Rajpora for information and n/a.
2. Naib Tehsildar/Newa<sup>Kakapora</sup> for information and n/a.
3. GQ Trich / Parigam for information and compliance.
4. Patwari Patalbagh/Kangan/Newa for information and compliance

Government of Jammu and Kashmir  
Revenue Department  
Civil Secretariat, Jammu / Srinagar

Divisional Commissioner,  
Kashmir.

No. REV-LAJK/8/2024 (7446123)

Dated:27.03.2025

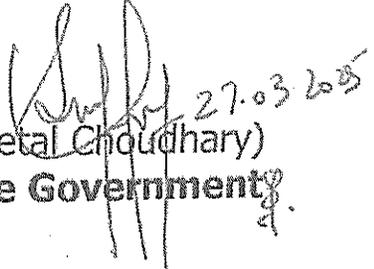
**Subject: Transfer of State land measuring 4834 Kanal and 19 Marla adjoining wadipora Newa Pulwama, District Pulwama for new Campus of National Institute of Technology Srinagar.**

Sir,

I am directed to refer your letter No.Divcom/LAS-7621532/3122 dated 18.02.2025 regarding the subject cited above with the request to furnish the latest status of the matter.

Yours faithfully

(Sheetal Choudhary)

 27.03.2025  
Under Secretary to the Government

**Copy to the:-**

1. Financial Commissioner (Revenue), J&K.
2. Deputy Commissioner, Pulwama.



Government of Jammu & Kashmir (UT)

حکومت جموں و کشمیر (یوٹی)

## Office of the Deputy Commissioner Pulwama

از دفتر ڈپٹی کمشنر پلوامہ

Ground Floor, Mini Secretariat DC Office Complex, Washbug, Pulwama-192301  
Web: Pulwama.gov.in e-Mail: dcpul-jk@nic.in Phone: 01933-241243,

The Registrar,  
National Institute of Technology,  
Srinagar.

No: DCP-SQ/24-25/3167

Date: 29/03/2025.

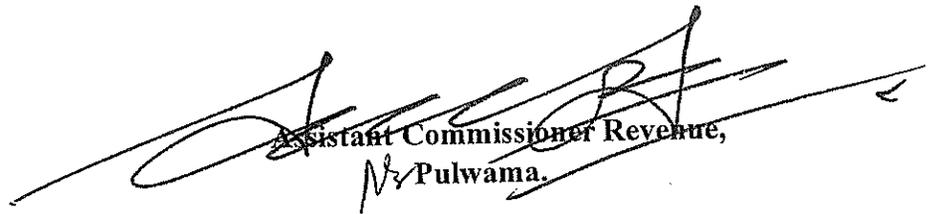
Subject: Identification of Land for NIT Srinagar.  
Reference: PS/Adv/HCM/2025/53 dated 17/02/2025

Sir,

Regarding the above cited subject and reference, Kindly refer to the instructions passed in the meeting chaired by Advisor to Hon'ble Chief Minister and attended by Additional Chief Secretary to Hon'ble Chief Minister, Secretary to the Government Revenue Department, Secretary to the Government Law Department, Deputy Commissioner Pulwama & representatives of NIT Srinagar on 18/02/2025, wherein representative of NIT Srinagar was advised to submit a comprehensive proposal with justification, proper land use plan and approval of the Competent Authority for processing the case. The said proposal is still awaited from your office and this office is not in a position to proceed further in the matter.

As such, I am directed to request you to kindly expedite and submit the requisite information at an earliest enabling this office to proceed further in the matter.

Yours faithfully,

  
Assistant Commissioner Revenue,  
Pulwama.

Copy to the:

1. Advisor to Hon'ble Chief Minister for favour of information.
2. Additional Chief Secretary to Hon'ble Chief Minister for favour of information.
3. Divisional Commissioner Kashmir for favour of information.
4. Secretary to the Government Revenue Department for favour of information.
5. Secretary to the Government Law Department for favour of information.
6. Deputy Commissioner Pulwama for favour of information.



Government of Jammu & Kashmir (UT)  
حکومت جموں و کشمیر (یوٹی)

## Office of the Deputy Commissioner Pulwama

از دفتر ڈپٹی کمشنر پلوامہ

Ground Floor, Mini Secretariat DC Office Complex, Washbug, Pulwama-192301  
Web: Pulwama.gov.in e-Mail: dcpul-jk@nic.in Phone: 01933-241243,

**The Divisional Commissioner  
Kashmir**

No. DCP-SQ/25-26/284-88

Dated: 25/04/2025

**Subject: Communication No. NITS/DO/25/204 Dated: 28-02-2025 received from Prof Binod Kumar Kanaujia, Director NIT (Srinagar) regarding land requirement for the additional; Campus of the National**

Sir,

Kindly refer your office letter No. Divcom/LAS-4814/7621532/3342, dated: 19-04-2025 regarding the above cited subject. In this connection I am directed to submit that as per the instructions given in the meeting held vide notice No. PS/Adv/HCM/2025/53 dated 17-02-2025 on 18/02/2025 (copy Annexed), the Registrar National Institute of Technology Srinagar vide this office No: DCP-SQ/24-25/3167, dated: 29-03-2025, was requested to submit a comprehensive proposal with justification, proper land use plan and approval of the Competent Authority for processing the case which is till date awaited. As soon as the response is received the case shall be submitted to competent authority. A reminder has also been issued to NIT.

Therefor I am directed to submit that for early action the matter may kindly be pursued from your good office for an early response from the NIT Authorities.

Yours faithfully

  
Assistant Commissioner (Rev)  
Pulwama

Copy to the:

1. Advisor to Hon'ble Chief Minister for favour of information.
2. Additional Chief Secretary to Hon'ble Chief Mnister for favour of information.
3. Secretary to Govt, Revenue Department J&K, Jammu/Srinagar for favour of information.
4. Secretary to Govt Law Department for favour of information.
5. P.A to Deputy Commissioner Pulwama for kind information of the worthy Deputy Commissioner.